

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) Nos.13132-13133/2020

(Arising out of impugned final judgment and order dated 30-09-2020 in WP No. 1801/2020 28-10-2020 in RAST No. 9819/2020 passed by the High Court of Judicature at Bombay at Nagpur)

M/S N.N. GLOBAL MERCANTILE PRIVATE LIMITED

Petitioner(s)

VERSUS

M/S INDO UNIQUE FLAME LTD. & ORS.

Respondent(s)

(With appln.(s) for I.R. and IA No.113392/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 23-11-2020 These petitions were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD  
HON'BLE MS. JUSTICE INDU MALHOTRA  
HON'BLE MS. JUSTICE INDIRA BANERJEE

For Petitioner(s) Mr. Dhruv Mehta, Sr. Adv.  
Mr. Shyam Dewani, Adv.  
Mr. Gagan Sanghi, Adv.  
Mr. Rameshwar Prasad Goyal, AOR

For Respondent(s) Mr. Siddharth Dave, Sr. Adv  
Mr. Rajul Shrivastava, Adv.  
Ms. Charu Ambwani, AOR  
Mr. Amit Khare, Adv.

Mr. Sanjay Kapur, AOR  
Mr. Sambit Panja, Adv.  
Ms. Megha Karnwal, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

- 1 Leave granted.
- 2 Hearing concluded.
- 3 Judgment reserved.

(CHETAN KUMAR)  
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)  
Court Master